

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.627 OF 2004

SREE VIJAYAKUMAR & ANR.

Appellant (s)

VERSUS

STATE BY INSPECTOR OF POLICE, KANYAKUMARI

Respondent(s)

(With office report)

Date: 29/03/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant(s)

Mr. A.T.M. Rangaramanujam, Sr.Adv.

Mr. M. Gireesh Kumar,Adv.

Mr. Khwairakpam Nobin Singh,Adv.

For Respondent(s) Mr. Abhay Kumar,Adv.

Mr. Jay Kishor Singh,Adv.

for

Mr. Subramonium Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. A.T.M. Rangaramanujam, learned senior counsel appearing

for

hen

the appellants commenced arguments at 2.45 p.m. and was on his legs w

the Court rose for the day. The matter remained part-heard.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER

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ITEM NO.101
(PART-HEARD)

COURT NO.8

SECTION IIA

DATE: 30/03/2005

CORAM & APPEARANCE:

SAME AS ABOVE.

UPON hearing counsel the Court made the following

O R D E R

r

Mr. A.T.M. Rangaramanujam, learned senior counsel appearing fo

12.40 p.m.

the appellants resumed arguments at 11.30 p.m. and argued till

The matter remained part-heard.

Post the matter tomorrow.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER